

Application for grant of Certificate of Registration rejected

January 4, 1999

The Reserve Bank of India, in exercise of the powers conferred on it under Section 45 IA of the Reserve Bank of India Act, 1934, has rejected the applications for grant of certificates of registration submitted by the undernoted financial companies:

<u>Sr.No.</u>	<u>Name of the Company</u>	<u>Rejected on</u>
1.	Bloom Financial Services Limited, 5A/4A, Ansari Road, Darya Ganj, New Delhi-110 002.	29.12.1998
2.	Bright Leasing & Finance Limited, B. 1 House,54, Janpath, New Delhi-110 001	29.12.1998

As such, the above companies cannot transact the business of non-banking financial institutions as defined in Clause (a) of Section 45 I of the Reserve Bank of India Act, 1934.

**Maureen Shankar
Manager**

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